						-
1	2	3	4	5	6	7
4.	Andhra Pradesh	Shiv Kodandarama Swamy Temple, Vontimitta, Distt Kadapa, Andhra-Pradesh	Theft of central bud portion of the inverted lotus carved on the Kalyanama nda-pa ceiling	6-10-2006	F.I.R. lodged	
5.	Rajasthan	Archaeological Museum, Kalibangan, Distt. Hanumangarh	Wheel and cart frame	21-01- 2006	F.IR lodged	

Multi-purpose cultural complex

317. SHRIMATI HEMA MALINI: Will the Minister of CULTURE be pleased to state:

(a) whether there is any proposal to set up multi-purpose cultural complexes in the country;

(b) if so, what are these places in order to promote culture itself, State-wise; and

(c) the details thereof and what cost?

THE MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Multipurpose Cultural Complex Scheme which was in existence till 31-3-2007 has been dropped by Planning Commission from the current financial year onwards.

(b) and (c) Does not arise.

Upgradation of list by World Heritage Committee

318. SHRIMATI JAYA BACHCHAN: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that UNESCO's World Heritage Committee has recently updated list of properties of outstanding universal value that are a part of planet's cultural and natural heritage;

(b) if so, what are-the details of Indian sites added to this list; and

(c) what are the names of Indian sites that already find place on this list?

THE MINISTER CULTURE (SHRIMATI AMBIKA SONI): (a) and (b): The UNESCO World Heritage Committee during its 31st session held at Christchurch (New Zealand) from 23rd June to 2nd July, 2007, has inscribed Red Fort Complex, Delhi on the World Heritage list due to its outstanding universal value and because it is a beautiful example of Mughal architecture.

The list of the Indian sites already inscribed on the World Heritage list is given in the enclosed Statement *(See* below).

52 Written answers to [RA.]

[RAJYA SABHA]

Unstarred questions

Statement

World Heritages sites in India

CULTURAL SITES

SI. No.	Name of site	State
1.	Ajanta Caves (1983)	Maharashtra
2.	Ellora Caves (1983)	Maharashtra
3.	Agra Fort (1983)	Uttar Pradesh
4.	Taj Mahal (1983)	Uttar Pradesh
5. ¹	Sun Ternple, Konarak (1984)	Orissa
6.	Group of monuments at Mahabalipuram (1984)	Tamil Nadu
7.	Churches & Convents of Goa (1986)-	Goa
8.	Group of temples, Khajuraho (1986)	Madhya Pradesh
9.	Group of monuments at Hampi (1986)	Karnataka
10.	Group of monuments, Fatehpur Sikri (1986)	Uttar Pradesh
11.	Group of temples, Pattadakal (1987)	Karnataka
12.	Elephanta Caves (1987)	Maharashtra
13.	Great Living Chola temples at Thanjavur, Gangaikondacholapuram and Darasuram (1987 and 2004)	Tamil Nadu •
14.	Buddhist monuments at Sanchi (1989)	Madhya Pradesh
15.	Humayun Tomb, Delhi (1993)	Delhi
16.	Qutab Minar complex, Delhi	Delhi
17.	Mountain Railway of India (1999, 2005)	West Bengal and Tamil Nadu
18.	Mahabodhi Temple, Bodhgaya (2002)	Bihar
19.	Prehistoric Rock shelters of Bhimbetka (2003)	Madhya Pradesh
20.	Champaner-Pavagarh Archaeological Park (2004)	Gujarat
21.	Chhatrapati Shivaji Terminus (formerly Victoria Terminus) (2004)	Maharashtra
22.	Red Fort complex (2007)	Delhi

[RAJYA SABHA]

Unstarred questions

SI. No.	Name of site	State
1.	Kaziranga National Park (1985)	Assam
2.	Manas Wild Life Sanctuary (1985)	Assam
3.	Keoladeo National Park (1985)	Rajasthan
4.	Sunderban National Park (1987)	West Bengal
5.	Nanda Devi and Valley of Flowers National Parks (1988, 2005)	Uttaranchal

NATURAL SITES

Declaration of Ram Setu as national monument

†319. SHRI SHREEGOPAL WAS: Will the Minister of CULTURE be pleased to state:

(a) whether Government are aware that the Madras High Court has directed to declare Ram Setu (between India and Sri Lanka) as national monument under the National Monument and Archaeological Place Law, 1958;

(b) whether its existence is the oldest in comparison to the many declared monuments;

(c) whether such sentiments alongwith logic have also been expressed by many archaeologists, legal experts, Members of Parliament, social and religious organizations; and

(d) what is the difficulty in declaring it national monument by keeping the above things in mind, if there is no difficulty or objection in it then what steps have been taken to make declaration by the Ministry?

THE MINISTER CULTURE (SHRIMATI AMBIKA SONI): (a) No such directions have been received from the Madras High Court.

(b) No archaeological study has been made in respect of Ram Setu by the Archaeological Survey of India.

(c) Such sentiments have been expressed by way of representations to the Government and petitions before Courts.

(d) As per the scientific evidence available so far, Ram Setu does not fulfil the criteria to be declared as a monument of national importance under the provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

Protection of cultural heritage sites in Uttarakhand

†320. SHRI HARISH RAWAT: Will the Minister of CULTURE be pleased to state:

(a) whether work is under process to declare some villages of the State of Uttarakhand alongwith Dwarahat and Adibadri as 'cultural village' and whether the work is going on the special plan for the protection of the cultural heritages situated in these villages; and

[†]Original noiice of the question was received in Hindi